

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.554 OF 2020

In the matter of

Mahendra Govindlal Agarwal

Appellant

Vs

Taranjot Resources Pvt Ltd & Anr

Respondent

Mr. Rahul Chitnis, Advocate for Appellant.

ORDER

17.06.2020- Heard Learned Counsel for the Appellant.

2. Let notice be issued to the Respondents through speed post. Requisites alongwith process fee, if not filed, be filed with three days. If the Appellant provides the e-mail Address of the Respondents, Let notice be issued through e-mail also. The Respondents are directed to file Reply/Response one week before the date of hearing, 14.07.2020, of course, after serving copies to the Appellant side. Rejoinder, if any, can be filed by the Appellant before 14.07.2020.

3. List the matter on **14.07.2020**.

**(Justice Venugopal M.)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/manu